

ITEM NO.801

COURT NO.1

SECTION XVI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.18586/2023

(Arising out of impugned final judgment and order dated 24-07-2023
in APOT No.192/2023 passed by the High Court at Calcutta)

SHIBNATH HAIT

Petitioner(s)

VERSUS

THE KOLKATA MUNICIPAL CORPORATION & ORS.

Respondent(s)

(With IA No.169435/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

WITH S.L.P.(C) No.18584/2023

Date : 25-08-2023 These petitions were MENTIONED today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Ms. Paromita Majumdar, AOR
Mr. Gagan Sharma, Adv.
Ms. Sunita Kumari, Adv.
Mr. Abhimanyu Lall, Adv.

For Respondent(s) Mr. Kunal Chatterji, AOR

**UPON being mentioned the Court made the following
O R D E R**

- 1 On mentioning, the matter is taken on Board.
- 2 Counsel appearing on behalf of the petitioners mentions the proceedings on the ground that though the Special Leave Petitions are listed on 28 August 2023, the demolition is likely to take place today (25 August 2023) at 2 pm.
- 3 Without going into the merits of the petitions and in view of the above apprehension, we direct that till 5 pm on 28 August 2023, the *status quo* shall be maintained.
- 4 We reiterate by way of abundant clarification that we have passed the ad interim order only so as to ensure that the petitions are not rendered infructuous. It is entirely for the Court hearing the matter to assess the case on merits.
- 5 List the Special Leave Petitions on 28 August 2023.

(CHETAN KUMAR)
A.R. -cum-P.S.

(RENU BALA GAMBHIR)
COURT MASTER